

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.133/99

Wednesday this the 13th day of June, 2001  
CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

C.C.James,  
S/o C.P.Cheeriakku,  
Diesel Assistant, Southern Railway,  
Ernakulam residing at Chungathu  
House, Chovvannur, Kunnamkulam,  
Trichur District.

...Applicant

(By Advocate Mr. TCG Swamy)

v.

1. Union of India represented by  
the General Manager,  
Southern Railway, Headquarter Office,  
Park Town PO, Madras.3.
2. The Deputy Chief Personnel Officer,  
Southern Railway, Central Workshop,  
Personnel Branch, Ponmalai.
3. The Senior Divisional Personnel  
Officer, Southern Railway,  
Trivandrum Division ,  
Trivandrum.14. ..Respondents

(By Advocate Mr.K.Karthikeya Panicker)

The application having been heard on 13.6.2001, the  
Tribunal on the same day delivered the following:

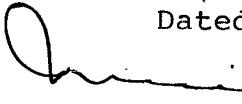
O R D E R  
HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, a Diesel Assistant, Southern Railway, Ernakulam has filed this application to set aside Annexure.A1 to the extent it affects him, declare that the applicant is entitled to have his basic pay of Rs.4000/- drawn in the scale of Rs.4000-6000 protected on his appointment as Diesel Assistant with effect from 14.8.97 in terms of Rule 1313(a)(2) and (3) and to direct the respondents to grant the pay with consequential benefits.

Contd...2

2. Learned counsel appearing for the applicant states that the reliefs sought for in the Original Application have already been granted to the applicant by the third respondent by possing an order dated 20.12.99 and therefore, the Original Application has become infructuous.

3. Noting that submission of the learned counsel for the applicant, the application is closed as having become infructuous without any order as to costs.

 Dated the 13th day of June, 2001



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

A.V. HARIDASAN  
VICE CHAIRMAN

(s)

List of annexure referred to:

Annexure.A1:True extract of the Memorandum  
No.V/P.624 dated 8.1.98 issued by  
the third respondent.

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